

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BECKHEM TRADING PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of Corporate Debtor | Beckhem Trading Private Limited |
| 2. | Date of Incorporation of Corporate Debtor | 19/09/2013 |
| 3. | Authority under which Corporate Debtor is Incorporated / Registered | Registrar of Companies, Mumbai |
| 4. | Corporate Identity Number of Corporate Debtor | U74900MH2013PTC248324 |
| 5. | Address of the Registered Office and Principal Office (If any) of Corporate Debtor | Office No 304, Lotus House, New Marine Lines, Near Bombay Hospital, Mumbai - 400020. |
| 6. | Insolvency Commencement Date in respect of Corporate Debtor | As per order of NCLT, Mumbai Bench dated March 07, 2024 in Company Petition No. 805/MB/2023 |
| 7. | Estimated date of closure of Insolvency Resolution Process | September 03, 2024 (180 days from the Insolvency Commencement date which is March 07, 2024) |
| 8. | Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional | Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338 |
| 9. | Address and E-mail of the Interim Resolution Professional, as registered with the Board | Address: Flat No. 402, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076. Email Id: kamalgurnaniip@gmail.com |
| 10. | Address and E-mail to be used for correspondence with the Interim Resolution Professional | Address: Renaissance Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.btpl@rirp.co.in , kamal@rirp.co.in |
| 11. | Last date for submission of claims | March 21, 2024 (14 days from order for appointment of IRP i.e., from March 07, 2024 is given for submission of claim) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NIL |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | https://ibbi.gov.in/home/downloads |

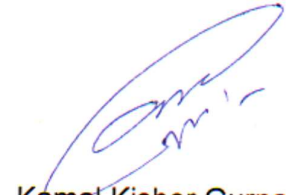
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Beckhem Trading Private Limited** on March 07, 2024.

The creditors of **Beckhem Trading Private Limited** are hereby called upon to submit their claims with proof on or before March 21, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 09, 2024
Place: Mumbai



Kamal Kishor Gurnani

Interim Resolution Professional
Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338
AFA valid till 04 December 2024